

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

**Contempt Petition No. 21/0125/2019
in
Original Application No.21/631/2018**

Hyderabad, this the 31st day of January, 2020



***Hon'ble Mr. Justice L Narasimha Reddy, Chairman
Hon'ble Mr. B.V. Sudhakar, Member (Admn.)***

1. Smt. P. Kondamma, W/o. late P. Rajaiah,
Ex,CF-II/PRLI, Aged about 60 years,
R/o.3-9-230, Reddy Colony,
Hanmakonda (V), Warangal Dist – 506001.
2. Smt. P. Usha Rani, D/o. late P. Rajaiah,
Ex,CF-II/PRLI, Aged about 27 years,
R/o.3-9-230, Reddy Colony,
Hanmakonda (V), Warangal Dist – 506001.

... Applicants

(By Advocate Mr. K. Sudhakar Reddy)

Vs.

1. Mr. Gajanan Mallya,
The General Manager,
South Central Railway,
Rail Nilayam, III Floor,
Secunderabad – 500 071.
3. The Divisional Railway Manager (P) SC
South Central Railway,
Secunderabad. (Not necessary party)
... Respondents

(By Advocate: Mrs. Vijaya Sagi, SC for Railways)

ORDER (ORAL)
{As per Hon'ble Mr. Justice L Narasimha Reddy, Chairman}

The applicants filed OA No. 631/2018 claiming relief of appointment on compassionate grounds. Their claim was rejected on the ground that the 2nd applicant is the child of second wife of the deceased employee.



2. This contempt case is filed alleging that the respondents have flouted the order passed in the OA.

3. We heard Mr. K. Sudhakar Reddy, learned counsel for the applicants and Mrs. Vijaya Sagi, learned Standing Counsel for the respondents.

4. The question as to whether the child of a deceased employee, through a second wife, is entitled to be considered for compassionate appointment was considered by the Hon'ble Supreme Court in the recent past. On the basis of the judgment rendered by their Lordships, Railway Board addressed, as recently as, on 30.12.2019 to all the General Managers. The question as to whether the 2nd applicant is entitled for the benefit therein needs to be examined.

5. We therefore, close the Contempt Petition, leaving it open to the applicants to make a representation to the concerned authority, duly enclosing copy of the letter dated 30.12.2019. As and when the representation is made, the General Manager shall pass appropriate order, within a period of six weeks thereafter.



6. There shall be no order as to costs.

6. There shall be no order as to costs.

**(B.V. SUDHAKAR)
MEMBER (ADMN.)**

**(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN**

evr